IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3328 of 2020
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1. Suraj Singh@ Madhav.
2. Sunny Yadav. .. ...**Petitioners**

Versus

The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Arvind Kumar Choudhary, Advocate
For the State : Mr. S.K. Srivastava, A.P.P.

02/8.7.2020 Heard the parties.

Defect No. 9 (i), as pointed out by the office, is ignored.

The petitioners are accused in connection with Mango P.S. Case No. 261 of 2019, S.T. No. 76 of 2020.

It has been alleged that on 17.9.2019, firing was done in the house of Sunil Thakur, for which an FIR was registered. Police had reached Baikunth Nagar in search of the accused who on seeing the police had resorted to firing. Both the petitioners were apprehended and from petitioner no. 1, two loaded country made pistol while from petitioner no. 2, one loaded country made pistol and one cartridge were recovered. Both the petitioners are in custody since 18.09.2019.

Regard being had to the above, the petitioners, named above, are directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), each with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-IV, Jamshedpur in connection with Mango P.S. Case No. 261 of 2019, S.T. No. 76 of 2020.

(Rongon Mukhopadhyay, J)

Rakesh/-